

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-107**

IB-1808/ND/2019

New IA/2299/2024

**IN THE MATTER OF:**

M/s. Tata Capital Financial Services Ltd.

**.....Applicant**

**Vs.**

M/s. Baldeo Metals Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC Liq.

**Order delivered on 10.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**

**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Prabhat Ranjan Singh, Liquidator

**ORDER**

**New IA/2299/2024:-**

This is 13<sup>th</sup> Progress Report filed by the Liquidator in terms of Regulation 15 of the IBBI (Liq. Process) Regulations, 2016 for quarter ended on 31.03.2024. Heard the submissions made by the Ld. Counsel on behalf of the Liquidator. The 13<sup>th</sup> Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions, the present application i.e. New IA/2299/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**